

Repealed by Act 36 of 1957.

349

THE INDIAN TARIFF (THIRD AMENDMENT)

ACT, 1953

No. 48 OF 1953



[26th December, 1953]

An Act further to amend the Indian Tariff Act, 1934.

**BE** it enacted by Parliament as follows :—

**1. Short title and commencement.**—(1) This Act may be called the Indian Tariff (Third Amendment) Act, 1953.

(2) The provisions of clause (iii) of section 2 [relating to Items Nos. 30(7), 45(4), 45(5) and 63(35)] shall come into force on the 1st day of January, 1954 ; the provisions of clause (v) of section 2 [relating to Item No. 63(34)] shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint ; and the remaining provisions shall come into force at once.

**2. Amendment of the First Schedule, Act XXXII of 1934.**—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Items Nos. 8(3), 11(6), 18, 20(3), 20(4), 20(8), 20(9), 28(4), 28(15), 28(17), 28(20), 30(9), 30(10), 48(1), 48(4), 48(5), 48(7), 50(3), 60(7), 64, 64(3), 64(4), 65(a), 66(a), 66(1), 67, 67(1), 67(2), 68, 68(2), 69(2), 70, 70(1), 70(2), 70(3), 70(4), 70(5), 70(6), 70(9), 71(7), 71(11), 72(11), 72(12), 72(14), 72(33), 72(34), 73(16), 73(17), 75(5), 75(6), 75(7), 75(8) and 82(3), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953"; wherever they occur, the word, figures and letters "December 31st, 1954" shall be substituted ;

(ii) in Item No. 28(31), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953", wherever they occur, the word, figures and letters "December 31st, 1956" shall be substituted ;

(iii) in Items Nos. 30(7), 45(4), 45(5) and 63(35),—

(a) in the third column, for the word "Protective" the word, "Revenue" shall be substituted ; and

(b) in the last column, the entry headed "Duration of protective rates of duty" shall be omitted ;

(Price annas 2 or 3d.)

1-2-1954, vide notfn. NO: SRO 373, A.1.2.57, Gazette of India, Ex., 1954, Pt. II, Sec 3, p-105.

(iv) after Item No. 30(13), the following Item shall be inserted, namely :—

"30(14)	Titanium Dioxide—					
	(a) of British manufacture.	Protective	25 1/5 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
	(b) not of British manufacture.	Protective	35 1/5 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.";

(v) for Item No. 63 (34), the following Item shall be substituted, namely :—

"63(34)	Iron or steel hoops—					
	(a) Jute baling hoops—					
	(i) of British manufacture.	Protective	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
	(ii) not of British manufacture.	Protective	40 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
	(b) Cotton baling hoops—					
	(i) of British manufacture.	Protective	30 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.
	(ii) not of British manufacture.	Protective	40 per cent. <i>ad valorem.</i>	..	..	December 31st, 1954.";

(vi) for Item No. 85, the following Item shall be substituted, namely :—

"85"	Buttons, studs and cufflinks—					
	(a) made of metals other than gold or silver.	Revenue	66 2/3 per cent. <i>ad valorem.</i>	..	..	..
	(b) made of porcelain.	Revenue	66 2/3 per cent. <i>ad valorem.</i>	..	..	..
	(c) made of plastics.	Protective	66 2/3 per cent. <i>ad valorem</i> or 12 annas per gross, whichever is higher.	..	..	December 31st, 1955.
	(d) not otherwise specified, but excluding jewellery and articles made of glass or plated with gold or silver or both.	Revenue	66 2/3 per cent. <i>ad valorem.</i>	..	..	..